

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

STARRED QUESTION NO:61

ANSWERED ON:27.07.2000

REHABILITATION OF FAMILIES OF KARGIL MARTYRS

AVSM, BRIG.(RETD.) KAMAKHYA PRASAD SINGH DEO;VSM (RETD.) COL. CHOUDHARY

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government are aware that even after one year of Kargil operation, a good number of assurances relating to Government jobs, education etc. to the affected children of 'Kargil Heroes' remain unfulfilled; and

(b) if so, the number of such cases as on date, the reason for the delay and the time by which all these promises are likely to be fulfilled? A N S W E R

Answer

MINISTER OF DEFENCE (SHRI GEORGE FERNANDES)

(a) & (b): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) & (b) OF LOK SABHA STARRED QUESTION NO. 61 FOR 27.7.2000

A number of financial and other benefits were given to the families including children of the Kargil martyrs:

1. Sons of Armed Forces personnel killed in Kargil Operation are considered for instant enrolment in the Army on attaining the age of 16 years and attaining minimum prescribed educational qualification. So far, 9 individuals have been enrolled in the Army under this scheme. This is an on going scheme and the sons of the martyrs will be considered as and when they become eligible.

2. A special scheme for direct allotment of 500 oil product agencies to the next of kin of those killed in Kargil operation was announced. Under this scheme applications from 425 widows/next of kin have been received. Ministry of Petroleum and Natural Gas have approved allotment of oil product agencies in 281 cases. The remaining 144 cases are in progress.

3. Several State Governments had announced that they would be providing employment to dependents of the Armed Forces personnel killed in Kargil operation. As per available information, various State Governments have provided employment to 213 such dependents.

4. A sum of Rs. one lakh per child, restricted to 2 children per family of the deceased / disabled Armed Forces personnel has been provided to the respective Regimental Centres from the National Defence Fund to be kept in fixed deposit. The yearly interest accrued from the fixed deposit is being utilised for providing financial assistance for their education. The fixed deposit will be handed over to the child at the conclusion of his/her education. Educational assistance including for higher education, is also being provided to children through the corpus set up for the purpose by the Army Central Welfare Fund. Besides certain State Governments, namely Andhra Pradesh, Gujarat, Haryana, Himachal Pradesh, Nagaland, Pondicherry, Punjab, Rajasthan, Tamil Nadu, Tripura and Uttar Pradesh, and Delhi have announced to provide free education for the wards of Armed Forces personnel killed in Kargil operation. The Government of Kerala and Karnataka have announced to give educational scholarships for them.

5. The widows or next of kin, as eligible under the rules, have been paid ex-gratia amount of Rs. 10 lakhs in each case, liberalised special family pension equal to last pay drawn by the deceased personnel, death cum retirement gratuity, Army Group Insurance benefits. Families of the deceased personnel have been sanctioned an amount of Rs. 5 lakhs each for acquiring a house / developing an existing house. An amount of Rs. 30,000.00 has also been paid to each family from the Army Central Welfare Fund.